

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SHREE HARI COTEX
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Hari Cotex Private Limited
2.	Date of incorporation of corporate debtor	10.10.2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17115GJ2010PTC062553
5.	Address of the registered office and principal office (if any) of corporate debtor	7/8, Shivalik Complex, near JK School, Raiya Telephone Street, 150 Feet Ring Road, Rajkot, Gujarat-360007
6.	Insolvency commencement date in respect of corporate debtor	September 26, 2019 (Order Received on October 04, 2019)
7.	Estimated date of closure of insolvency resolution process	March 24, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Atul Mittal Registration No: IBBI/IPA-001/IP-P00439/2017-18/10762
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: a.mittalmc@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 Email: shc.ipamittal@gmail.com
11.	Last date for submission of claims	October 19, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shree Hari Cotex Private Limited on September 26, 2019.

Atul Mittal

The creditors of Shree Hari Cotex Private Limited, are hereby called upon to submit their claims with proof on or before October 18, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.10.2019

Place: Delhi



Atul Mittal
Interim Resolution Professional